

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**COMP-PRINT KALPANA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	COMP-PRINT KALPANA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/10/1984
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219PN1984PTC034337
5.	Address of the registered office and principal office (if any) of corporate debtor	461/4 SADASHIV PETH TILAK ROAD, PUNE, Maharashtra, India, 411030
6.	Insolvency commencement date in respect of corporate debtor	04.11.2025
7.	Estimated date of closure of insolvency resolution process	04.06.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Udaykumar Bhaskar Bhat Regn.No. IBBI/IPA-001/IP/P-01425/2018-2019/12234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-304, Goldville Appartments, Aundh Ravet Road, Dange Chowk, Thergaon, Pune - 411033 Email: udaybhat2805@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-304, Goldville Appartments, Aundh Ravet Road, Dange Chowk, Thergaon, Pune-411033 Email: cirp.compprintkalpana@gmail.com
11.	Last date for submission of claims	18.11.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address:..... NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **COMP-PRINT KALPANA PRIVATE LIMITED** on 04.11.2025.

The creditors of **COMP-PRINT KALPANA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 18.11.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional** : UDAYKUMAR BHASKAR BHAT  
**Date and Place** : 05.11.2025, PUNE

